

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 23.11.2020

Misc. Application No 262 of 2020
(Delay Application)
And
Appeal No. 223 of 2020

Gangaram Khandelwal ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

AND

Misc. Application No 225 of 2020
(Delay Application)
And
Appeal No. 233 of 2020

Sandesh Khandelwal ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Aparna Wagle, Advocate i/b Alliance Law for the Appellant.

Mr. Mustafa Doctor, Senior Advocate with Mr. Mihir Mody, Mr. Shehaab Roshan and Mr. Arnav Misra, Advocates i/b K Ashar & Co. for the Respondent.

ORDER:

1. We have heard Ms. Aparna Wagle, the learned counsel for the appellant and Shri Shyam Mehta, the learned senior counsel assisted by Shri Mihir Mody, the learned counsel for the respondent through video conference.

2. The learned counsel for the appellant has prayed for an adjournment to enable her to seek necessary instructions. The matter is accordingly adjourned and would now be listed for final disposal on December 14, 2020.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Justice M.T. Joshi
Judicial Member

23.11.2020

msb